

NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
HON'BLE SHRI RAVIKUMAR DURAISAMY –MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.01.2018 AT 10.30 AM

|                                  |                                   |
|----------------------------------|-----------------------------------|
| TRANSFER PETITION NO.            |                                   |
| COMPANY PETITION/APPLICATION NO. | CA No. 210/252/HDB/2017           |
| NAME OF THE COMPANY              | Vasudha Projects Pvt Ltd          |
| NAME OF THE PETITIONER(S)        | Vasudha Projects Pvt Ltd          |
| NAME OF THE RESPONDENT(S)        | Registrar of Companies, Hyderabad |
| UNDER SECTION                    | 252                               |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No.                    | Signature |
|------------------------|-------------|---|-----------|
| CA G. KALPANA          | CA          | kalpanagonugunta1@gmail.com<br>9962568858 | GK.       |
|                        |             |   |           |

Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
|                        |             |                        |           |
|                        |             |                        |           |

Sl.No.4

CA No.210/252/HDB/2017

Vasudha Projects Pvt Ltd

Date of order: 08.01.2018

**ORDER**

Heard Ms G. Kalpana, Ld CA for the Applicant Company.

The Ld CA for the Applicant Company submit that the Company started its business since its incorporation, but failed to file financial statements and annual returns for the financial years 2008-09 to 2015-16. The Ld CA also submits that because the bank accounts have been frozen, The Company is facing lot of difficulties in their day to today operations and it could not pay salaries to the employees of the Company. Therefore, the Applicant requested for interim orders. Considering the facts and circumstances of the case, the Bench passes the following Interim orders:-

- (a) Registrar of Companies is directed to change the status of the Vasudha Projects Pvt Ltd from "Struck off" to "Active" (for e-filing) and permit the Applicant Company to upload compliances on MCA Portal by paying prescribed fees;
- (b) Directed the Registrar of Companies to communicate to the Bank authorities of the Applicant Company to de-freeze the bank account so that the Company is enable to pay salaries to the employees of the Company and also to carry out its day today banking transactions.
- (c) Post the CA on 05.02.2018 with a direction to RoC to file his report within three weeks.

Member (T)

Member (J)